

Sl. No.	Name of the State	Staying on expired visa (overstaying)
29.	Arunachal Pradesh	-
30.	Andaman and Nicobar	-
31.	Tripura	-
32.	Sikkim	-
33.	Jammu and Kashmir	8
TOTAL		15179

### Repeal of AFSPA

1127. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is demand for repeal of Armed Forces Special Powers Act (AFSPA);

(b) if so, the details thereof;

(c) whether the Committee formed to review of AFSPA has made its recommendations in regard to repeal of AFSPA; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) Representations have been received from time to time from different organisations including Non-Governmental Organisations for withdrawal of Armed Forces (Special Powers) Act (AFSPA).

(c) and (d) Justice Jeevan Reddy Committee in its report submitted to Government on 6.06.2005, recommended repeal of AFSPA and suggested to amend the Unlawful Activities (Prevention) Act, 1967 by inserting a new Chapter VI-A in respect of North Eastern States so as to provide for provisions contained in Armed Forces (Special Powers) Act. The recommendations of the Committee are under consideration of the Government.

### Missing children

†1128. DR. VIJAYLAXMI SADHO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the number of missing children in the country is

†Original notice of the question was received in Hindi.